

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 2126.
TO BE ANSWERED ON FRIDAY, THE 09TH AUGUST, 2024.**

EASE OF DOING BUSINESS INDEX

2126 SHRI SATNAM SINGH SANDHU:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the details of India's rank in Ease of Doing Business Index during the last five years, year-wise;
- (b) the steps taken by Government to improve Ease of Doing Business in the country; and
- (c) the details of the outcomes achieved under those steps/schemes?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI JITIN PRASADA)

- (a): India ranks 63rd in the last World Bank's Doing Business Report (DBR), 2020 published in October, 2019. India's rank in the DBR improved from 130th in 2015 to 63rd in 2019, registering a jump of 67 ranks in a span of 5 years.

India's year-wise rank on World Bank's DBR is as under:

Year	DBR Name	India's Rank
2015	DBR 2016	130
2016	DBR 2017	130
2017	DBR 2018	100
2018	DBR 2019	77
2019	DBR 2020	63
2020	World Bank has discontinued its DBR in September, 2021 and its last Report was published in October, 2019	

- (b): The Department for Promotion of Industry and Internal Trade (DPIIT) is the Nodal Department for coordinating the initiatives under Ease of Doing Business (EoDB) which are aimed at creating a conducive business environment in India. Series of steps have been taken to enhance EoDB in India by Ministries/Departments and States/Union Territories (UTs). These include:
- i. Assessment of States/UTs on the basis of implementation of designated reform parameters under Business Reform Action Plan (BRAP). This exercise has ranked states based on their EoDB initiatives since 2015. Some of the reform areas are Investment Enablers, Access to Information and Transparency, Online Single Window System, Land Allotment, Construction Permits Enablers, Labour Regulation Enablers, Environment Registration Enablers, Inspection Enablers, Obtaining Utility Permits, Contract Enforcement, Sector-specific reforms, etc.

- ii. Reducing Compliance Burden on Businesses and Citizens by Simplifying, Rationalizing, Digitizing and Decriminalizing Government to Business and Citizen Interfaces.
- iii. The B-Ready (Business Ready) project is a new initiative by the World Bank to replace the earlier Doing Business rankings. The B-Ready assessment focuses on various stages of a business lifecycle, including starting a business, dealing with construction permits, and resolving insolvency. It also considers the impact of regulations on both the private sector and broader societal benefits. The B-Ready project emphasizes data transparency and integrity, ensuring that the assessments are reliable and can be used effectively by policymakers to implement necessary reforms.

(c): DPIIT had launched the Regulatory Compliance Portal (RC) (<https://eodbrcp.dpiit.gov.in/>) in 2021 for tracking action taken by Ministries/ Departments and States/UTs to reduce compliance burden. As per the RC Portal, more than 42,000 compliances have been reduced and more than 3700 provisions has been decriminalized.

As part of the Decriminalization exercise, the Jan Vishwas (Amendment of Provisions) Act, 2023 was passed in Lok Sabha on 27th July 2023 and Rajya Sabha on 2nd August 2023. The Assent of the President was received on 11th August 2023. The Act has effectively decriminalized 183 provisions of 42 Central Acts administered by 19 Ministries/Departments.

The Act has helped in rationalizing criminal provisions and ensuring that citizens, businesses and the government departments operate without fear of imprisonment for minor, technical or procedural defaults. The Act has paved the way for rationalizing laws, eliminating barriers and bolstering growth of businesses.
